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**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
(Through web-based video conferencing platform)**

**ITEM No.01  
C.A.No.94/2022 in  
C.P.(CAA)No.21/BB/2020**

**IN THE MATTER OF:**

M/s. Nandi Infrastructure Capital Company Ltd. ... Petitioner

**Order under Section 230-232 of CA, 2013**

**Order delivered on 29.11.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Hari Babu Thota, PCS

**ORDER**

**C.A.No.94/2022:**

1. This Application has been filed by M/s. Nandi Infrastructure Capital Company Limited (Applicant), U/s.460 of the Companies Act, 2013, against ROC (Respondent), seeking to condone the delay of 12 days and to direct the Registrar of Companies, Karnataka to register the particulars of e-Form INC-28 filed by Transferor Company vide SRN: R93223667 and Transferee Company vide SRN: R85702512 as both the Forms are co-related, etc.
2. Heard Shri Hari Babu Thota, learned Authorised Representative appearing for the Applicant.
3. This Tribunal vide Order dated 18.12.2020 in C.P.(CAA)No.21/BB/2020 sanctioned the Scheme of Amalgamation between the Transferor and Transferee Companies and directed to furnish certified

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copy of the Order with the Registrar of Companies within 30 days from the receipt of the Order. However, due to technical issue, the same could not be filed in the specified time. Subsequently, the ROC has rejected the same and sent for resubmission stating that the said Form has been filed belatedly.

4. In the circumstances and for the reasons mentioned in the Application, the instant Application is hereby allowed by condoning the delay of 12 days in filing the Order dated 18.12.2020 in C.P.(CAA)No.21/BB/2020 of this Tribunal with the Registrar of Companies, Karnataka in e-Form INC-28.
5. Accordingly, C.A.No.94/2022 is allowed.

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(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)

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(KISHORE VEMULAPALLI)  
MEMBER (JUDICIAL)

Shruthi